

PROCEEDINGS OF THE PRL.DIST. & SESSIONS JUDGE AT KOLAR.

Sub:- Constitution of “ District Level Committee (Witness Protection Scheme-2018)” for Kolar District. -reg.

Ref: 1. Letter No. DJBS 36/10, DATED:29.02.2020, of Hon'ble High Court of Karnataka, Bengaluru.
2. This office note and orders passed thereon.

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NOTIFICATION No.AB 71/2020, KOLAR, DATED:- 10 .12.2020

In Pursuance of the directions issued by the Hon'ble High Court of Karnataka, vide letter referred at 1 above, I, M.L. Raghunath, Prl. District and Sessions Judge, Kolar, do hereby constitute the “ District Level Committee (Witness Protection Scheme-2018)” for Kolar District, the following Officers as Chairman, Members & Invitees to the “ District Level Committee (Witness Protection Scheme-2018)” for Kolar District to take necessary steps as per Judgment dated:05.12.2018 passed in W.P. (CrI) No.156/2016, by the Hon'ble Supreme Court of India.

1. Sri. M.L. Raghunath,
Prl. District and Sessions Judge, Kolar. **Chairman**
2. Sri. Karthik Reddy,
Superintendent of Police Kolar. **Member**
3. Smt. Ilakkiya Karunagaran,
Superintendent of Police K.G.F. **Member**
4. Sri. Baraqula Hussaini
The Public Prosecutor Kolar. **Member**
5. Smt. Dr. Sneha C.V.
Addl. District Commissioner
Kolar. **Invitee**

**6. Sri. R. Chandrashekar,
The Executive Engineer, PWD & IWTD.,
Kolar Division, Kolar.**

Invitee


(M.L. RAGHUNATH)
Prl. District & Sessions Judge, Kolar.

Copy submitted for information to:-

1. Registrar General, Hon'ble High Court of Karnataka, Bengaluru.
2. Proceedings file.
3. Copies to the concerned Officers.
4. Office copy.